

Certificate showing persons who have applied for execution of money decree. (Rule 337)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

and

..... JUDGMENT-DEBTOR.

I hereby certify at the request of Advocate for that the persons mentioned in the schedule hereto annexed have within twelve months prior to the day of 19 (being the date of the realisation of the assets mentioned in the Sheriff's certificate dated the day of 19) applied to this Court for execution of decree for money against the abovenamed judgment-debtor or have been declared entitled to share in such assets, and that the amounts set opposite their respective names appear to be payable under such decree.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for

SCHEDULE